

on the Welfare of Scheduled Castes and Scheduled Tribes which visited Bombay, Cochin and Lakshadweep during December, 1990.

(iii) Report on the Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes which visited Calcutta, Andaman and Nicobar Islands and Madras during December, 1990.

RE. SUPPLY OF PALM OIL

SHRI A. G. KULKARNI (Maharashtra) : Madam,...(Interruptions)

THE DEPUTY CHAIRMAN: I have identified him. (Interruptions) Mr. Kulkarni.

SHRI V. NARAYANASAMY (Pondicherry): My matter is important.

THE DEPUTY CHAIRMAN: Well, I think every matter spoken in the House is important, otherwise we wouldn't permit.

SHRI A. G. KULKARNI : Madam Deputy Chairman,...(Interruptions) Mr. Morarka....(Interruptions)

THE DEPUTY CHAIRMAN : Now the gentleman is controlling the Government. (Interruptions)

SHRI A. G. KULKARNI: He is officiating in the Prime Minister's office and running helter-skelter. Don't run. (Interruptions)

I want to draw the serious attention of the Ministers, particularly the the Minister's sitting here though they may be the Caretaker Government, that the assurance...

THE DEPUTY CHAIRMAN: You say 'helter-skelter'. As long as it is not for shelter, it is okay? (Interruptions)

SHRI A. G. KULKARNI: On that matter, perhaps, there is another Minister of their Cabinet who is running to the President and may go to President Bush also for getting the coalition approved.

Madam, my point is that the Prime Minister when he was present here last week, mentioned two points which are very important to Maharashtra and to other States also. One is, Madam, about the distribution of Dhara oil through public distribution system. The Prime Minister gave an assurance here on that. Madam, in Maharashtra, a great agitation is going on. The Shiv Sena is taking out oil from merchants and forcibly distributing it. That will affect the elections and also the political atmosphere. The Prime Minister said that he would talk to the Chief Minister. The Chief Minister was just now here. I want to know from Mr. Yashwant Sinha who is the Leader of the House, at least by the evening, as to what is the decision on distribution of Dhara oil through the PDS because that was promised here. And there are reports that the Agriculture Minister is protecting the NDDDB. And the second point, Madam, is that the Prime Minister again promised to have a meeting on the queries raised by my elder colleague, Shankarraoji and other Members about the Development Board. There was a meeting just now but no decision has been taken on the Development Boards. These are vital issues for Maharashtra and for elections in Maharashtra. I draw through you, Madam, the attention of the Finance Minister and the Leader of the House. And again Mr. Kamal Morarka has run away. Don't send your Ministers running here and there. They will go to America... (Interruptions) Please for

[Shri A. G. Kulkarni]

heaven's sake see that these problems are solved.

(Interruptions)

THE DEPUTY CHAIRMAN: I have identified Mr. Chavan.

SHRI JAGESH DESAI : (Maharashtra): There was a Special Mention. This is an important issue.

SHRI S. B. CHAVAN (Maharashtra): Madam Deputy Chairman, this is one of the issues which, in fact, is very important for the country as a whole because oil prices have shot up to such an extent that it has become almost impossible for a middle-class man to go in for purchase of oils. Now there are two systems which are working, and somehow the Minister in-charge seems to have influenced the decision of either the Finance Ministry or the Prime Minister. These two channels are available for public distribution system. There is a regular oil which has been supplied to the Public distribution And what is available with NDDB is supposed to be a market intervention in order to influence the market prices. But this can happen provided you have adequate stocks with you. If the stocks are not adequate and if you go in for market intervention, it will merely mean that you will allow a number of traders to go in for hoarding and blackmarketing. And that is actually happening in Maharashtra. And that is why I am in full agreement with what Mr. A. G. Kulkarni has said. Unless you have stocks with you, please do not go in for market intervention and thereby give an opportunity to traders who are just interested in hoarding and blackmarketing. Therefore, why not give the same oil, if it is not available in adequate quantity, for public distribution system so that the vulnerable sections are able to avail of this opportunity?

(Interruptions)

THE DEPUTY CHAIRMAN: Let me handle one subject at one time. Otherwise, it will get mixed up. If Mr. Jagesh Desai and Mr. Puglia want to speak, then let me finish with them so that we can go to another subject.

SHRI JAGESH DESAI: Madam Deputy Chairman...

SHRI V. GOPALSAMY (Tamil Nadu): Madam, I draw your attention...

THE DEPUTY CHAIRMAN: You want to speak on Dhara?

SHRI V. GOPALSAMY: On a different subject.

THE DEPUTY CHAIRMAN: Then, let this Dhara subject be got over. If we properly handle the thing, then at least the Government will understand what we are talking about. Otherwise, if it is just making noise, it is okay.

SHRI M. M. JACOB (Kerala): It is time for voting on Punjab. That is also more important.

THE DEPUTY CHAIRMAN: As decided yesterday that there would be no discussion on it, if we start like yesterday we will finish it in half an hour.

SHRI V. NARAYANASAMY: Let us finish that first and then take up other matters.

THE DEPUTY CHAIRMAN: Let us take the Constitution Amendment and then we can take....*(Interruptions)*. Because here we have got the hole day. We have the whole day and then....*(Interruptions)*

SHRI MADAN BHATIA (Nominated): Let the voting take place and after that other matters can be taken.

THE DEPUTY CHAIRMAN: That is what I would like to do.

we will take Punjab issue first and (*Interruptions*). Again the same chaos. (*Interruptions*). Mr. Gopal-samy, I do not say that nobody has the right to speak in this House. That has never been curtailed or will be curtailed. That is the assurance. The thing is that we decided yesterday that we will take Constitution Amend-ment first. Let us finish the Constitu-tion Amendment, then we have the whole day. We can go from Kashmir to Kanyakumari or down below even.

SHRI V. GOPALSAMY: I am not questioning the discretion of the Chair. It is very much there. My humble submission is that you have permitted Mr. Kulkarni, therefore, you kindly permit me also.

THE DEPUTY CHAIRMAN: I have certainly no objection if the House so agrees. (*Interruptions*). The Constitution Amendment first. (*Interruptions*). Look, many people are . . . (*Interruptions*). Everybody should sit down first. (*Interruptions*).

SHRI JAGESH DESAI: I had asked for a special mention on this subject. I am very happy that you allowed me to speak on the subject. Madam, the prices of palm-oil are going down . . . (*Interruptions*).

SHRI DIPEN GHOSH (West Bengal): Let us take up Punjab. . . . (*Interruptions*).

THE DEPUTY CHAIRMAN: Let Mr. Desai finish first what has already been taken up.

SHRI G. G. SWELL (Meghalaya): Let us take up Punjab. I say, take Punjab. (*Interruptions*).

THE DEPUTY CHAIRMAN: Take you seat, Mr. Swell. Do not behave in an erratic manner. Sit down. (*Interruptions*).

SHRI G. G. SWELL: We don't get heard in the House unless we shout. We are forced to shout. (*Interruptions*).

THE DEPUTY CHAIRMAN: I say, keep quiet. (*Interruptions*). Don't make noise in the House unnecessarily without permission. (*Interruptions*). Please keep quiet. I say, keep quiet. (*Interruptions*). We are taking Punjab first. Mr. Desai, the matter has already been raised. I will permit everyone to raise other matters. Let us take Punjab first.

SHRIMATI JAYANTHI NATAR AJAN (Tamil Nadu): Do you want us to speak like that? (*Interruptions*).

SHRI V. NARAYANASAMY-Madam, we will take only 10 to 15 minutes. (*Interruptions*).

THE DEPUTY CHAIRMAN: I am not hearing what both of you are talking. (*Interruptions*).

SHRIMATI JAYANTHI NATA-RAJAN: Should I talk like Mr. Swell? (*Interruptions*).

THE DEPUTY CHAIRMAN: This is not a question of Mr. Swell. (*Interruptions*). Please take your seat. (*Interruptions*). Please sit down. (*Interruptions*). It is not the question of Mr. Swell. It is the commitment to the House that we have decided that at 11 A.M. we will take Consti-tution Amendment. (*Interruptions*).

SHRIMATI JAYANTHI NATA-RAJAN: Why Mr. Kulkarni was allowed? (*Interruptions*).

THE DEPUTY CHAIRMAN: Take the House. Speak whatever you like. (*Interruptions*). I will adjourn the House if nobody is going to listen to me. (*Interruptions*). If you will not listen. I will adjourn the House. I am very serious about it because everyday it is behaving like this. (*Interruptions*). I will permit. I will allow Members to speak. I am not saying 'no'. (*Inter-ruptions*). It is not the question of Mr. Swell. (*Interruptions*).

[The Deputy Chairman]

Mr. Shiv Shanker, you may say what the commitment was. Let me ask him. He is the leader of the Congress Party. Let me ask him.

SHRI P. SHIV SHANKER (Gujarat): I am rather at a loss to reply to you. The commitment was something, and you started something else. You set the ball rolling.

THE DEPUTY CHAIRMAN: No, I didn't.

SHRI P. SHIV SHANKER: Why should they have been allowed to speak?

THE DEPUTY CHAIRMAN: Well, in that case, Mr. Kulkarni will repeat whatever he had said, after we pass the Punjab Bill. Whatever Mr. Kulkarni had said will not go on record and he will repeat it later after we have passed the Constitution Amendment Bill. That can be the solution.

SHRIMATI JAYANTHI NATARAJAN: My objection is to the way Mr. Swell talked. Why should you tolerate the thumping of the table? We can also talk like that.

THE DEPUTY CHAIRMAN: Mrs. Natarajan, let us not talk about these things in the House; otherwise I tolerated many other things. Many other people have done it on my table. So, please sit down.

SHRIMATI JAYANTHI NATARAJAN: We can also behave that way.

THE DEPUTY CHAIRMAN: You are free to behave the way you like; I am free to keep my cool.

Now, Mr. Subodh Kant Sahay will move the Bill.

THE CONSTITUTION (SEVENTY FIFTH AMENDMENT) BILL, 1991

गृह मंत्रालय में राज्य मंत्री तथा सूचना और प्रसारण मंत्रालय में राज्य मंत्री

(श्री सुबोध कान्त सहय) : उपसभापति महोदया, मैं प्रस्ताव करता हूँ :—

“संविधान का संशोधन करने वाले विधेयक पर, जिस रूप में वह लोक सभा द्वारा पारित किया गया है, विचार किया जाये।”

The question was proposed.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Madam,...

THE DEPUTY CHAIRMAN: We are not discussing anything.

SHRI M. S. GURUPADASWAMY: We are committed to that. I only want to say....

SHRI V. NARAYANASAMY (Pondicherry): Then everybody will speak.

THE DEPUTY CHAIRMAN: I am still in the Chair. I am to see to these things. Let me hear what he is saying. He may not be speaking on Punjab.

SHRI M. S. GURUPADASWAMY: We are committed to it that there will not be a discussion. I only want to say one thing. The National Front has taken the position that elections should be held in Punjab. When we were in Government, the Prime Minister, Shri V. P. Singh, had said that... (*Interruptions*)... elections will not be postponed. The elections should have been held there earlier. We now want elections to be held in Punjab... (*Interruptions*).

THE DEPUTY CHAIRMAN: No interruptions; please sit down. It is not a question of voting. That is what he is saying. Please take your seats.

SHRI M. S. GURUPADASWAMY: I want to make it clear that National Front wants elections to be held in Punjab. Therefore, we are not participating in this matter and we walk out.